a_7a

t[THE DEPUTY MINISTER OF FINANCE (SHEIMATI TARKESHWARI SINHA) : (a) Yes, Sir.

(b) and (c) A statement showing the number of sold and unsold Bonds

and the prizes won by each category ia laid on the Table. As the number and amount of prizes have been determin. ed with reference to each complete series of Prize Bonds, it wa_s necessary to include both sold and unsold Bonds in the draw,

to Questions

STATEMENT

		Rs. 100 denomination
(i)	Total number of Bonds included in the draw.	14 lakhs
(ii)	Total number of Bonds remaining unsold up 0 30th June 1960 or sold after that date	9:35 lakhs
iii)	Value of Prize Bonds included in the first draw.	Rs. 14 cr
(iv)	Value of Prize Bonds sold upto 30th June 1960.	Rs. 4.65 cm
(v)	Number of prizes offered in the first draw	560
(vi)	Value of prizes offered	Rs. 12.88 la
vii)	Number of prizes won by Bonds sold upto 30th June, 1960	182
iii)	Value of prizes won by Bonds sold-	Rs. 3.98 la

ICLAIM OF PRIZES ON PRIZE BONDS

- •121. SHRI B. N. BHARGAVA: Will the Minister of FINANCE be pleased to state:
- (a) the total amount of prizes on Prize Bonds drawn on 1st September, 1960 which has so far been claimed and paid; and
- (b) the total amount accrued to Government on unsold Prize Bonds?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) Out of 2,538 prizes of the value of Rs. 7'87 lakhs won by the public in the draw held on 1st September, 1960, 1,225 claims of the value of Rs. 4,95,100 have been admitted and paid up to 31st October, 1960.

(b) Rs. 12-37 lakhs.

t[]English translation.

JThis question and Starred Question No. 114 were taken together for answer with the Chair's permission.

Rs. 100
denomination.

14 lakhs

160 lakhs

9.35 lakhs

74.8 lakhs

Rs. 14 crores

Rs. 4.65 crores

Rs. 4.26 crores

560

Rs. 12.88 lakhs

Rs. 7.36 lakhs

182

2,356

Rs. 3.98 lakhs

Rs. 3.89 lakhs

भी नवाबसिह चौहानः यह जो विवरण सभा पटल पर रक्षा गया है, इस से मालूम होता है कि जितने लाटरी में शामिल किये गये बाइस भे उन में कम से कम ६० फी सदी वधेर विके हुरे बाइस भे । और उन पर इनाम भाने के मायने यह हैं कि वह इनाम गवर्नमेंट के पास जला गया । तो क्या यह उचित था कि उन बगैर बिके हुए बांड्स को , जिन की तदाद ६० फी सदी थी, लाटरी में शामिल किया जाय ?

धीमती तारलेक्बरी सिन्हा: इसकें अलावा और कोई जारा हमारे सामने नहीं था। जो वांड हमने बेचने के लिए रखे थे भीर उन में से जो भी वांड बिके; उन के सम्बन्ध में हमारे लिए यह लाजिमी या कि उन पर भी इमाम दिशा जाय। । १४ केरीज सौ रुपये के वांड्स की और १६ सेरीज पांच रुपये के वांड्स की हमने बेचने के लिए रखी थीं और उनकी खरीद हुई। जिन सेरीज के बांड थोड़े से बिके, उन सेरीज को भी इनाम देवा जरूरी था, इस लिए हमने उन पर भी इनाम दिया।

थी नवाबसिंह चौहान: मेरा प्रश्न यह है कि आपने विके हये बांडों के साथ बिना बिके हुये बांड भी शरीक कर लिये। ४० फी सदी बांड विके हये हैं और ६० फी सदी बांड ऐसे हैं जो बिके हुये नहीं हैं। तो ऐसे बिना बिके बांडों को शरीक करने के माने यह हैं कि जिन्होंने वांड खरीदे हैं उन के इनामों के ऊपर इसका श्रसर पड़ता है । मैं यह जानना चाहता हं कि यह किस लिए किया गया और क्या यह सच है कि जब से लोगों को यह बात मालम हुई तब से बांडों की विकी घटने लगी? अगर यह सच है, तो क्या इनाम देने के तरीके में कोई सुधार करने का सरकार का इरादा है ?

श्री मोरारजी ग्रार० देसाई: इसमें थोड़ी ग़लत फहमी है। एक सौ रुपये वाले एक लाख बांड को बेचना है श्रीर एक लाख बांड पर जो सूद होता है वह सारे का सारा इनाम में दिया जाता है। इन एक लाख बांडस में ग्रगर दस हजार बांड विके तो उनको भी इनाम देना है और यह इनाम है एक लाख बांड के ऊपर। तो फिर दस हजार बांड को एक लाख बाड के सारे सुद का इनाम कैसे दे दिया जाय ? इसी लिए जो बाड गवर्तमेंट के पास रहे वह भी शामिल किये जाते हैं और जिसकी लक होती है उसको इनाम मिल जाता है। इसमें कोई बेइन्साफी नहीं है। लोग इस को नहीं समझते हैं, इस लिए ग़लतफहमी हो जाती है। उस ग़लतफहमी को निकालने की हम कोशिश कर रहे हैं कि कोई ऐसा अरेंजमेंट हो जाय कि जिस नम्बर के बांड विकें, उन्हीं को हम लें और उन्हीं पर इनाम ैं। इसके लिए कुछ मुसीवतें हैं, लेकिन हम सोच रहे हैं कि इस गलतफहमी को कैसे निकालें।

SHRIMATI YASHODA REDDY; My question has probably been answered in Hindi though I could not understand it. I wanted to know whether because of this fact the tempo of sales of these bonds has lessened. The rush which was there in the initial stages is not there now. I want to know what

the Minister is proposing to do to rectify this.

SHRI MORARJI R. DESAI: I thought the hon. Member came from Hyderabad and also knew Hindi.

MR. CHAIRMAN: She does know some Hindi. She knows Hyderabad Hindi, not Delhi Hindi.

SHRI MORARJI R. DESAI: The tempo has lessened naturally. It was to lessen. The tempo with which it started would not continue and that is the experience in all the countries, not only in this country Therefore, I am not very much surprised. The only thing to be done is that friends like the hon. Member ought to make better propaganda and not discourage the sale of Bonds by raising objections like this that the prizes offered are not sufficient.

SHRIMATI YASHODA REDDY: It is not my propaganda. This is what I read in the papers and I have just placed it before you.

MR. CHAIRMAN: He wants you to make propaganda.

DIWAN CHAMAN LALL: May I ask the hon. Minister as to whether he has got the records of the sale of similar Prize Bonds in Great Britain and whether the figures show what he says a gradual decline or a gradual increase?

SHRI MORARJI R. DESAI: I am saying exactly from the experience of Great Britain. My hon. friend does not know but the sales went down considerably in the next year and that is the experience throughout the world.

SHRI JASWANT SINGH: I want to know the percentage of unsold Bonds to the sold

SHRI MORARJI R. DESAI: The percentage differs in each series. It is not the same percentage in all the series. In one series the percntage may be 10 per cent.-I am talking of sold Bonds377

and in another it may be 80 per cent. Therefore, it is not uniform in each series. It all depends upon how they are sold.

श्री भगवत नारायण भागवाः जिस समय गवनंमेंट ने पहले पहल ये बांड जारी किय, क्या उस समय इस बात की घोषणा कर दी गई थी कि जो बिके हुये बांड नहीं होंगे, उनका रूपया गवनंमेंट ले लेगी और वे इनाम में शामिल किये जाया।?

श्री मोरारजी श्रार० देसाई: घोषणा करने की कोई जरूरत महसूस नहीं हुई थी। जो घोषणा की गई थी वह यही थी कि सब के सूद का हम इनाम दे देंगे। तो चाहे बिके ये हों, चा ं विके हुये न हों, सूद तो सब का इनाम में दिया जाता है। ऐसी हालत में जो बिके हुये बांड हैं उन को न विके हुये बांड का सूद लेने का अधिकार नहीं है।

DIWAN CHAMAN LALL: May I ask whether the hon. Minister's figures are correct in regard to Great Britain? Is a similar system adopted there of adding unsold bonds to the sold bonds for the purpose of lottery?

SHRI MORARJI R. DESAI: In England they have adopted an electronic system for drawing the prizes. It is a different system and the unsold Bonds are not included but when the unsold Bonds are not included the interest on the unsold Bonds is also not given in prize. There is this difference between the two. Only those numbers are taken which are sold and the electronic system allows that to be done. We do not have that system here. That is why this difficulty has arisen. In spite of all this, the sale of Bonds has gone down in England too.

श्री प्रतुल चन्द्र मित्रः जो बांड सरकार के पास रह गये हैं और जिन पर प्राइज मिली है, उनको अब अगर कोई खरीदेगा तो क्या उसको वह प्राइज मिलेगी?

श्री मोरारजी श्रार० देसाई : बाद में खरीदने से कैसे मिलेगी । दूसरे ववार्टर में फिर से ड्राथल होगा तो मिलेगी ।

SHRI H. V. TRIPATHI: May I know the proportion of prizes received by sold Bonds to unsold Bonds?

SHRIMATI TARKESHWARI SINHA: The value of the Bonds sold up to 30ih June was Rs. 4-65 crores, 33 • 2 per cent., of the Rs. 100 denomination and, in the Rs. 5 denomination the value of Bonds sold was Rs 4-26 crores, 53 • 2 per cent. The number of prizes won by Bonds sold up to 30th June was 182, 32-5 per cent., of the Rs. 100 denomination and 2,356 in the case of Rs. 5 denomination—53 per cent.

AMOUNT SANCTIONED TO SETH KTRORI-MAL CHARITY TRUST, BHTWANI FOR COLLEGE BUILDING

- •115. SHRI BANS! LAL: Will th« Minister of EDUCATION be pleased to state:
- (a) the amount that Government have granted to Seth Kirorimal Charity Trust, Bhiwani, for constructing a Basic Training College or B. T. College building at Bhiwani in the State of Punjab;
- (b) whether Government have verified that the amount was actually spent for constructing the said Basic Training College or B. T. College building; if so, when the building was constructed; and
- (c) if the college building has not, yet been constructed, what action Government have taken against the Trust?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) (a) No grant was given for constructing a building. A total amount of Rs. 55,465 was however sanctioned for renovation of the existing building and equipment.

(b) According to the audit report received by the Government the grant